

ICAI/IDTC/2020-21/Rep/5

3rd March, 2020

Shri M Ajit Kumar

Chairman,
Central Board of Indirect Taxes & Customs,
Government of India,
North Block,
New Delhi - 110001

Esteemed Sir,

Subject: Unique Document Identification Number (UDIN) on Certificates/Reports

Greetings.

The Institute of Chartered Accountants of India (ICAI) is a Statutory Body set up under an Act of Parliament viz. The Chartered Accountants Act, 1949 and is mandated to regulate the profession of Chartered Accountancy through a stringent Code of Ethics.

We are pleased to inform that ICAI has taken the initiative of UDIN to curb the malpractices of misrepresentation of Chartered Accountants' services and forgeries of signatures of CA's by Non CAs, resulting in misleading the authorities and stakeholders who rely upon such documents or certificates. In brief, the details of the system are as follows:

Benefits to Stakeholders/Regulators

For the first time ICAI has created a platform namely "UDIN portal <https://udin.icai.org/>" wherein any Regulator/Stakeholder can visit and verify the authenticity of Report/Certificates/Documents certified by Practicing Chartered Accountants in real time without any manual intervention. Henceforth, every Practicing Chartered Accountant has to generate an **18 Digit system driven random number** to put on every Certificates/Reports/Documents and Regulators/Stakeholders can visit the UDIN portal and verify the credentials of Chartered Accountant who has certified that Reports/Certificates/Document.

UDIN Applicability

As per the decision of the Council of ICAI, UDIN has been made mandatory for all Chartered Accountants who are in Full-time Practice.

We have taken up the matter with various Regulators and Authorities to accept the documents certified by CAs with UDIN only. In this regard, we are pleased to share that Indian Bank Association has advised to all the Banks to insist upon UDIN on the

documents/ certificates certified by Chartered Accountants (copy enclosed Letter enclosed as Annexure-A).

We have further approached to RERA Authorities of all the States and are pleased to inform that the column for UDIN has already been included by Gujarat Real Estate Regulatory Authority in their Forms (copy enclosed as Annexure-B). Further the Tamil Nadu Real Estate Regulatory Authority has also agreed to include a column for UDIN in their form.

We wish to also inform that Central Board of Direct Taxes has assured to include UDIN in all its Audit Report and Certification from 1st April, 2020. We have requested various other Regulators & Authorities such as MCA & SEBI etc. to include a mandatory column for mentioning UDIN in all the forms certified by CAs and the matter is under their consideration.

You are also kindly requested to include a column for mentioning UDIN in all the forms related to your department certified/ issued by CAs as by implementing this new initiative of ICAI will increase the creditability of the document and will curb all fake certifications.

We are sure with your support, UDIN will meet its objectives more effectively.

Thanking you.

Yours faithfully,

CA. Rajendra Kumar P
Chairman
GST & Indirect Taxes Committee
The Institute of Chartered Accountants of India